

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

224. C.P. (IB)/700(MB)2023

IN THE MATTER OF

Plus Plus Unified Engaugement Services Private Limited	... Petitioner
Vs	
Bhavesh Mehta	... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the FC: Adv. Harshit Bhomia (PH)

For the Respondent:

ORDER

Adv. Harshit Bhomia appearing on behalf of the Financial Creditor submits that against the Respondent/Personal Guarantor, the Hon'ble NCLT Mumbai Bench Court III, vide order dated 18.12.2023 has already appointed the RP. In view of the same, he submits that he shall be filing the claim before the RP. Let the CP be disposed of, in view of the above submissions.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //